

**Central Administrative Tribunal
Principal Bench, New Delhi**

R.A. No.26/2018 in O.A. No.1403/2013

Monday, this the 4th day of February 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Lekh Raj No.1043/C (Aged about 48 years)
s/o late Sh. Ghansi Ram
Ex. Constable
Under Commissioner of Police
Govt. of NCT, Delhi

Residential Address:

Lekh Raj
RZ-F, 100, Saad Nagar
Palam, New Delhi

..Applicant
(Mr. G D Bhandari, Advocate)

Versus

1. GNCT, through
Commissioner of Police
Govt. of NCT Delhi
ITO, Delhi
2. Addl. Dy. Commissioner of Police
Central Distt. ITO, Delhi
3. Joint Commissioner of Police
Northern Range, ITO Delhi

..Respondents
(Mr. G D Chawla, Advocate for Mrs. Harvinder Oberoi, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant was working as Constable in Delhi Police. He was dismissed from service after initiation of disciplinary proceedings. He filed O.A. No.1403/2013 challenging the order of dismissal. The O.A. was dismissed on the ground that the

applicant filed the O.A. more than five years after the order of dismissal was passed. This R.A. is filed mainly contending that the respondents did not follow the procedure prescribed under CCS (CCA) Rules, 1965.

2. We heard Mr. G D Bhandari, learned counsel for applicant and Mr. G D Chawla for Mrs. Harvinder Oberoi, learned counsel for respondents.

3. The applicant is under the impression that the employees working in Delhi Police are governed by the provisions contained in CCS (CCA) Rules. The fact, however, remains that a separate set of Rules with totally different contents altogether applies to them. Therefore, the very plea of the applicant is without any basis.

4. We do not find any basis in this R.A. It is accordingly dismissed.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 4, 2019
/sunil/